

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 17th day of March 2021

Original Application No. 330/00221 of 2021

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

1. Smt. Kamlesh Devi, W/o late Munish Kumar.
2. Manoj Kumar, aged about 25 years, S/o Late Munish Kumar.

Both resident of Nagla, Koriya, Nagla Sakat, District Hatras –
204214.

. . .Applicant

By Adv : Shri S.M. Ali

VERSUS

1. Union of India through General Manager, Head Quarter North Central Railway, Subedarganj, Allahabad.
2. Chief Personnel Officer, Head Quarter North Central Railway, Allahabad.
3. Divisional Railway Manager, North Central Railway, Jhansi.

. . .Respondents

By Adv: Shri S.M. Mishra

ORDER

Shri S.M. Ali learned counsel for the applicant and S.M. Mishra, learned counsel for the respondents, both are present.

2. Heard learned counsel for both the parties on admission and perused the record.

3. At the very outset Learned counsel for applicant submitted that the representation dated 03.06.2020 (Annexure A-7), made by the applicant is pending consideration before the respondents and the applicant will be satisfied, if a direction is issued to the respondent, who is the competent authority, to consider and decide the aforesaid representation, in

accordance with law, by a passing reasoned and speaking order, in a time bound manner.

4. Learned counsel for the respondents has objected this prayer by drawing my attention to Annexure A-8, which is a letter dated 01.09.2020 sent by the office of North Central Railway, Jhansi requiring some documents from the applicant.

5. Learned counsel for the applicant has submitted that he has already sent all the required documents by Registered post on 30.09.2020. A copy of the receipt of the registered letter has been annexed with the OA.

6. Having considered the rival contentions of learned counsel for both the parties and in view of the facts and circumstances of the case, it appears that no fruitful purpose will be served in keeping this matter pending and it is finally disposed of at the admission stage with the following directions to the parties :-

- i. The applicant is directed to make a fresh representation annexing all the documents required by the respondents, within a period of 15 days from today, before the respondent concerned, who is the competent authority, alongwith a certified copy of this order.
- ii. The Competent authority amongst the respondents, is directed to decide the aforesaid representation of the applicant by a passing reasoned and speaking order, in accordance with law, within a period of 3 months from the

date of receipt the said representation alongwith certified copy of this order.

- iii. The order so passed on the aforesaid representation of the applicant shall be communicated to the applicant without any delay.

7. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

8. There is no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

/pc/